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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.134/2019

Date of Decision: 19.02.2019.

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Shri Akula Ramanaiah
 Aged about 52 years,
 C/o 757(I) TPT Coy, ASC (Civ GT),
 Colaba, Mumbai – 400 005.
(By Advocate Shri P.J. Prasadrao)

... *Applicant*

VERSUS

1. Union of India,
 Through the Secretary, Ministry of
 Defence, South Block, New Delhi 110 011.
2. Directorate General of Supplies &
 TpT (St 12) (Civ) Quartermaster General
 Branch, Integrated Headquarters of MoD
 (Army) Pin – 900 256, C/o 56 APO.
3. Officer In-Charge,
 Record Office, ASC Records (South)
 Pin – 900 493. C/o 56 APO.
4. Officer Commanding
 757(I) Tpt PI Coy, ASC (Civ GT),
 Pin – 900 497. ... *Respondents*

ORDER (Oral)

Per : Ravinder Kaur, Member (J)

The Applicant has filed the present OA
 on 07.02.2019 under Section 19 of the
 Administrative Tribunals Act, 1985 seeking
 the following reliefs;

“8.a) *The OA may be allowed.*

8.b) *This Hon'ble Tribunal be pleased to
 quash and set aside the impugned order dated 07th*

January 2019 in so far as the applicant is concerned and retain the transfer order dated 22nd December 2018 SI. No.14 of Appendix.

8.c) This Hon'ble Tribunal be pleased to direct the respondent no.4 not to relieve him on 28th Feb 2019 and restore the order dated 22 Dec 2018 or to consider him for posting to Chennai within the Southern region.

8.d) Ad-interim in terms of prayer clause(c) may be granted.

8.e) Any other or further order(s) as deemed fit may be passed in the interest of justice.

8.f) Cost of this application be granted to the applicant."

2. The present OA has been filed by the applicant against the impugned order dated 07.01.2019 whereby he has been transferred to Bhatinda from Mumbai. It is submitted that vide earlier order dated 22.12.2018, he was transferred to Pune. Perusal of the record shows that the representation of the applicant dated 24.01.2019 against the impugned order dated 07.01.2019 is still pending consideration with the respondents.

3. In the circumstances, the OA is premature. The respondents are directed to consider the representation of the applicant dated 24.01.2019 and dispose it of vide a reasoned and speaking order within three weeks of receipt of certified copy of this

order and communicate the same to the applicant within one week thereafter. Till the communication of the order so passed by the respondents to the applicant, the operation of the impugned order dated 07.01.2019 shall stands stayed.

4. With these directions, the OA is disposed of at the admission stage itself. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai) *✓-✓*
Member (A)

dm.

